

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1668**  
**TO BE ANSWERED ON DECEMBER 18, 2023**

**AUDIT OF MUNICIPAL SERVICES**

**NO. 1668. SHRI S NIRANJAN REDDY:**

**Will the Minister of Housing and Urban Affairs be pleased to state:**

- (a) the total number of municipal audits conducted by Government;
- (b) whether Government intends to conduct annual audits of municipal services as recommended by the National Mission on Sustainable Habitat;
- (c) if not, the reasons therefor;
- (d) whether Government has done any study on the quality of services provided by municipal corporations in the country; and
- (e) if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE IN THE**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**(SHRI KAUSHAL KISHORE)**

- (a) Article 243Z of the Constitution (Seventy-fourth Amendment) Act, 1992 empowers the States to enact laws for making provisions with respect to the maintenance of accounts of municipalities and the audit of such accounts. The primary audit and certification of accounts of Urban Local Bodies is done by the Local Fund Audit Department (DLFAs) of the States concerned, working under the Director of Local Bodies Audit. The Comptroller and Auditor General of India, under entrustment by the States concerned provide Technical Guidance and Support to the Local Fund Audit Departments.
- (b) & (c) National Mission on Sustainable Habitat (2021-2030) recommended that all Municipal Corporations may undertake energy audit of all municipal services, including water supply, sewage and storm water management on an annual basis. The mandate for conducting these audits rests with the State Governments/Urban Local Bodies.
- (d) & (e) The “Swachh Sarvekshan” Survey under Swachh Bharat Mission-Urban is conducted once a year to evaluate the cleanliness status in the urban local bodies. Under Atal Mission for Rejuvenation and Urban Transformation 2.0 (AMRUT 2.0), *Pey Jal Survekshan* has been envisaged as a challenge process in 485 AMRUT cities to assess the compliance of service level benchmarks with respect to quality, quantity and coverage of water supply in the cities.

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